

**E-FIR No.040665/19**

**PS: Moti Nagar**

**U/s. 379/411 IPC**

**24.08.2020**

Present : Ld. APP for State.

Ld. Counsel alongwith surety.

Vide order dt. 22.08.2020, Sh. Kishor Kumar Ld. Duty MM, West District has granted bail to accused Rizwan subject to furnishing of personal and surety bonds to tune of Rs.10,000/- each. In compliance of said order the said bail bond has been furnished today. Accordingly, the accused is directed to be released forthwith, if not required in any other process of law. Release warrant be prepared.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

  
(DEEPIKA THAKRAN)

Link MM to Duty MM-II

West/ THC/Delhi

24.08.2020

FIR No. 563/20

PS Tilak Nagar

U/s 25/30/54/59 Arms Act.

State Vs. Bhupinder Singh

24.08.2020

Present: Ld. APP for the State.

Sh. Pradeep Dabas Ld. Counsel for accused with surety in


person.

Vide order dt. 24.08.2020, Dr. Sungandha Aggarwal, Ld. Duty ASJ-04, West District has granted bail to accused Bhupinder Singh subject to furnishing of personal and surety bonds to tune of Rs.20,000/-. In compliance of said order the said bail bond has already been furnished and accepted. The original ID poof and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law. Release warrant be prepared accordingly.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

~~e~~FIR No.650/2020  
PS: Punjabi Bagh  
State Vs.Dharmender  
U/s 392/394/34 IPC

24.08.2020

Present : Ld. APP for State.  
Ld. Counsel alongwith surety.


Vide order dt. 21.08.2020, Ms. Neetu Nagar Ld. Duty MM, West District has granted bail to accused Dharmender subject to furnishing of personal and surety bonds to tune of Rs.15,000/- each. In compliance of said order the said bail bond has been furnished today. Accordingly, the accused is directed to be released forthwith, if not required in any other process of law. Release warrant be prepared.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

  
(DEEPIKA THAKRAN)  
Link MM to Duty MM-II  
West/ THC/Delhi  
24.08.2020

~~e~~FIR No.481/2020  
PS: Punjabi Bagh  
State Vs. Dharmender  
U/s 379 IPC

24.08.2020

Present : Ld. APP for State.  
Ld. Counsel alongwith surety.


Vide order dt. 21.08.2020, Ms. Neetu Nagar Ld. Duty MM, West District has granted bail to accused Dharmender subject to furnishing of personal and surety bonds to tune of Rs.15,000/- each. In compliance of said order the said bail bond has been furnished today. Accordingly, the accused is directed to be released forthwith, if not required in any other process of law. Release warrant be prepared.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the ld. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

  
(DEEPIKA THAKRAN)  
Link MM to Duty MM-II  
West/ THC/Delhi  
24.08.2020



**eFIR No.509/2020**  
**PS: Punjabi Bagh**  
**State Vs. Dharmender**

**24.08.2020**

Present : Ld. APP for State.  
Ld. Counsel alongwith surety.

Vide order dt. 21.08.2020, Ms. Neetu Nagar Ld. Duty MM, West District has granted bail to accused Dharmender subject to furnishing of personal and surety bonds to tune of Rs.15,000/- each. In compliance of said order the said bail bond has been furnished today. Accordingly, the accused is directed to be released forthwith, if not required in any other process of law. Release warrant be prepared.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.  
Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

  
**(DEEPIKA THAKRAN)**  
**Link MM to Duty MM-II**  
**West/ THC/Delhi**  
**24.08.2020**

FIR No. 44676/19

PS Patel Nagar

U/s 379 IPC


State Vs. Mohd. Javed

24.08.2020

Present: Ld. APP for the State.

None for applicant.

This is an application seeking status report wherein it is mentioned that accused was admitted to bail subject to furnishing the bailbonds to the tune of Rs. 10,000/- each vide order dated 21.08.2020 however accused has not been released from the jail. As per the report received there to from the jail superintendent it has come that the accused has been detained in judicial custody in case FIR no. 53/2020, U/s 380/411/34 IPC of PS Anand Parbat. In view of the said report, present application stands disposed of.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

**FIR No.588/19**  
**PS: Punjabi Bagh**  
**U/s 25/54/59 Arms Act**

**24.08.2020**

Present : Ld. APP for State.

Clarifications sought by the Jail superintendent central jail no.3 as to the Sections with which accused person has been charged. It has come in the report of Jail superintendent that in the custody warrant the FIR number mentioned is 588/2020 u/s 25/54/59 Arms Act PS Punjabi Bagh, however, in the release warrant the FIR number mentioned as 588/19 u/s 25 Arms Act PS Punjabi Bagh.

On perusal of the bail application also it is transpired that the FIR mentioned is 588/19 u/s 25/54/59 Arms Act PS Punjabi Bagh. As per the record year of the FIR is not clear as well as sections with which accused has been charged.

Accordingly, clarification/report be called from the IO in this regard for 25.08.2020.

Be put up before the duty MM on 25.08.2020.

  
**(DEEPIKA THAKRAN)**

**Link MM to Duty MM-II**

**West/ THC/Delhi**

**24.08.2020**

S Tilak Nagar

2020/2020

21.08.2020

Present:

Ld. APP for the State.

None.

Put up on 24.08.2020.

(NEETU NAGAR)  
D/MM (Mahila Court)-01, West,  
THC/Delhi/21.08.2020

24.08.20

Present: Ld. APP for state.

None.

Put up on 26.08.20.

(Deepika Thakran)

Link to Duty MM - D / West /

24.08.20.



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FIR No. 283/19

P.S Patel Nagar

21.08.2020

Present:

Ld. APP for the State.

None.

Put up on 24.08.2020.

(NEETU NAGAR)

D/MM (Mahila Court)-01, West,

THC/Delhi/21.08.2020

24-08-20

pre: Ld. APP for state  
None.

put up on 27-08-20.

C Deepika Thakran

link to duty mm-2 / west

24-8-20.

FIR

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FIR No. 283/19

P.S Patel Nagar

21.08.2020

Present: Ld. APP for the State.

None.

Put up on 24.08.2020.

(NEETU NAGAR)  
D/MM (Mahila Court)-01, West,  
THC/Delhi/21.08.2020

24-08-20

Re: Ld. APP for state.

None

Put up on 27-08-20

(Deepika Thakur)

Link to DMM-II/West/THC  
24-08-20.

(6)

IN THE COURT OF SH. Duty , LD. MM TIS HAZARI COURT  
NEW DELHI

eFIR No. 019216/2020 dt. 14/08/2020 U/s. 379 IPC PS Tilak Nagar New Delhi

विषय: Released of my Scooty No. DL10SB3564 on Supardari

महोदय जी,

निवेदन इस प्रकार है कि मैं Bhupesh Kakkar S/o Sh. Inder Kumar R/o 23/25B, Tilak Nagar, New Delhi जो मेरी स्कूटी No. DL-10SB-3564 जो दिनांक 13-14/08/2020 की रात को मेरे घर के बाहर से चोरी हो गई थी जिसकी मैंने online उपरोक्त eFIR दर्ज करवाई थी जो मेरी स्कूटी PS Tilak Nagar में recover हो गई है व इस समय मालखाना तिलक नगर में दाखिल है। अतः आपसे अनुरोध है कि मेरी स्कूटी को Supardari पर देने का आदेश फरमाया जाये।

धन्यवाद

प्रार्थी

Bhupesh

(Bhupesh Kakkar)  
S/o Sh. Inder Kumar  
R/o 23/25B, Tilak Nagar, New Delhi  
Cell: 9899198998

Dt: 21/08/2020

21/08/20

SHo/20 to report  
for 23/08/2020.

DMM-2  
21/08/2020.

Pr Nave  
Be put up on 24/08/20

DMM I W  
23/08/20

24-08-20.

Re: Nave

Be put up on 26-8-20 before duty mm

(Deepika Thakkar)

link to duty mm-2 / west / TMC / Delhi  
24-8-20.

**FIR No.520/20**  
**PS: Moti Nagar**  
**State Vs. Sonu Kumar**  
**U/s 379/411/34 IPC**

**24.08.2020**

Present: Ld. APP for State.

Sh. Vikas Kumar Ld. LAC for applicant/accused.

Reply filed.

Arguments heard on the interim bail application. It is stated by the Id. Counsel for the applicant that without going to the merits of the case he wants to press on interim bail as his case is falling under the guidelines passed by Hon'ble High court of Delhi in its High Power Committee. Applicant/accused Sonu Kumar is released on interim bail for a period of 45 days on furnishing his personal bond/surety bond in the sum of Rs.25,000/-.

Applicant/accused Sonu Kumar shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days. Application stands disposed of accordingly.

Surety bond is furnished and accepted. Original documents of surety seen and returned.

The personal bond of accused be sent to the jail superintendent concerned for attestation of the signature of the accused thereupon and same be sent back to the concerned court well within time under the signatures of the jail superintendent concerned.

Copy of this order be given dasti to Id. Counsel for the accused. Copy be also sent to the jail superintendent for compliance. This order be considered release warrant too for the purpose of release of accused person and no separate release warrant is required. Accordingly, accused is directed to be released forthwith if not required in any other process of law.

**(DEEPIKA THAKRAN)**

**Link MM to Duty MM-II**

**West/ THC/Delhi**



Laxmi Vs. Rakesh Manik

24.08.2020

Present: Ld. APP for the State.

None.

Put up on 27.08.2020

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

Ch. no. DL 209162N804185101

MTC

24.08.2020

Present: Ld. APP for the State.

None.

Put up on 28.08.2020

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

Vehicle no. DL-1RQ8941

State Vs. Deepak

24.08.2020

Present: Ld. APP for the State.

None.

Put up on 26.08.2020

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

FIR No. 0306/20

PS Mundka

24.08.2020

Present: Ld. APP for the State.

None.

Put up on 27.08.2020

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.



FIR No. 10877/20

PS Patel Nagar

24.08.2020

Present: Ld. APP for the State.

None.

Put up on 26.08.2020

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

FIR No. 602/20

PS Punjabi Bagh

24.08.2020

Present: Ld. APP for the State.

None.

Put up on 28.08.2020

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

FIR No. 432/20

FIR No. 326/20

PS Kirti Nagar

24.08.2020

Present: Ld. APP for the State.

None.

Put up on 28.08.2020

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

FIR No. 432/20

FIR No. 0558/20

PS Moti Nagar

24.08.2020

Present: Ld. APP for the State.

None.

Put up on 27.08.2020

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.



DD no. 71A dated 04.07.2020

PS Tilak Nagar

U/s 53/116 D.P.Act

State Vs. Rahul Rai

24.08.2020

Present: Ld. APP for the State.

Sh. P.K. Garg Ld. Counsel for accused.

This bail application has been filed on behalf of accused Himanshu in the above mentioned case wherein it is submitted that accused has been arrested by the police on 04.07.2020 and the offence is bailable one. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the accused is B.C in the area and he is involved in twenty other cases and an extermment order has been passed against him and if he is enlarged on bail he can repeat the same offences again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 10,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same offence in future.

Accordingly, the application stands disposed of.

Bailbonds are furnished. Same are attested and accepted for one week for want of solvency proof of surety. One week time is granted to accused

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for furnishing solvency proof of surety. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

Put up on 01.09.2020 before concerned MM/ Duty MM for furnishing solvency proof of surety.

Ahmad is directed to send the record to concerned court.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

FIR No. 432/20

PS Tilak Nagar

U/s 25/54/59 Arms Act

State Vs. Suraj @ Bhenga

24.08.2020

Present: Ld. APP for the State.

Sh. Akbar Rashid Ld. Counsel for accused.

Reply to the bail application is filed.

At request of Ld. Counsel for accused put up on 25.08.2020

(DEEPIKA THAKRAN)  
Link MM to Duty MM- II  
West Distt. THC, Delhi  
24.08.2020.

**vs: Kirti Nagar**  
**U/s 379 IPC**  
**Vehicle No. DL10 SG-2286**

**24.08.2020**

Present : Ld. APP for State.

Applicant/ registered owner Aman in person.

Document as to the ownership of Vehicle No. Vehicle No. DL-10 SG-2286 shown.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.





73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL-10 SG-2286 be released to the authority holder Mr. Vikram Singh DL No.-DL0420010125925 on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.


Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

  
(DEEPIKA THAKRAN)

Link MM to Duty MM-II  
West/ THC/Delhi  
24.08.2020

  
Vikram Singh  
24/8/20

FIR No. 448/20

PS Moti Nagar

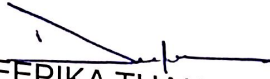
State Vs. Rahul Sharma

24.08.2020

Present: None for State.

Sh. Sahil Sharma Id. Counsel for accused.

Vide separate statement made by Ld. Counsel for accused it is stated that counsel has instructions from accused to withdraw the present application however liberty to file it afresh has been sought for. In view of the said statement, the present application is disposed of as being withdrawn with liberty to file afresh.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.



FIR No. 605/20

PS Tilak Nagar

U/s 188,269,270,34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F Act

State Vs. Enestin Manyl

24.08.2020

Present: Ld. APP for the State.

Sh. Gaurav Chandhok Ld. Counsel for accused (through VC).

This bail application has been filed on behalf of accused Enestin Manyl in the above mentioned case FIR wherein it is submitted that accused has no connection with the present offence and he has been falsely implicated in the present case and she is a refugee. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the accused had presented herself to be the manager of eating house and eating house was found operational at 03.00 a.m. in the night and 8 foreign nationals were also found present in the eating house and none of them presented their passport and visa. It is further mentioned that accused had taken the said property on rent and if she is enlarged on bail she may not appear before the court. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.


In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. She will not tamper the evidence or intimidate any of the witnesses.
2. She shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. She will furnish his fresh address on record as and when he changes the same.

4. She will not commit the same offence in future.
5. She will furnish the details of her present address as well as temporary address where she has resided in the last six months and is intending to reside in near future as well as her identity proofs to the IO forthwith.

Application in hand is disposed of. Copy of this Order be given dasti to IO and Ld. Counsel for accused/ applicant via email by the Assistant Ahlmad of the court of Ld. Duty MM-II.

Ahlmad is directed to send the record to concerned court.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

SHO/  
pers  
g/w

**FIR No.687/20**  
**PS: Ranhola**  
**State Vs. Jony**  
**U/s 420/34 IPC**


**24.08.2020**

Present : Ld. APP for State.

In the above mentioned Fir the bail has been granted vide order dt. 22.08.2020 and the bail bond furnished on 24.08.2020 and the same has been accepted and as per the bail bond and as well as order dt. 22.08.2020 the correct FIR No.687/2020, however, inadvertently while preparing the release warrant by Ahlmad has mentioned the FIR No 686/2020 on the release warrant, however, the correct FIR No.687/2020.

Therefore, fresh release warrant be prepared by the concerned Ahlmad forthwith and the same be got signed from the undersigned.

Accordingly, the accused be released on bail if not required in any other process of law.

  
**(DEEPIKA THAKRAN)**  
**Link MM to Duty MM-II**  
**West/ THC/Delhi**  
**24.08.2020**



**FIR No.314/19**  
**PS: Mundka**  
**State Vs. Raju Yadav**  
**U/s 380/457/34 IPC**

**24.08.2020**

Present: Ld. APP for State.

Sh. Vikas Kumar Ld. LAC for applicant/accused.

Reply filed.

Arguments heard on the interim bail application. It is stated by the ld. Counsel for the applicant that without going to the merits of the case he wants to press on interim bail as his case is falling under the guidelines passed by Hon'ble High court of Delhi in its High Power Committee. Applicant/accused Raju Yadav is released on interim bail for a period of 45 days on furnishing his personal bond/surety bond in the sum of Rs.25,000/-.

Applicant/accused Raju Yadav shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days. Application stands disposed of accordingly.

Surety bond is furnished and accepted. Original documents of surety seen and returned.

The personal bond of accused be sent to the jail superintendent concerned for attestation of the signature of the accused thereupon and same be sent back to the concerned court well within time under the signatures of the jail superintendent concerned.

Copy of this order be given dasti to ld. Counsel for the accused. Copy be also sent to the jail superintendent for compliance. This order be considered release warrant too for the purpose of release of accused person and no separate release warrant is required. Accordingly, accused is directed to be released forthwith if not required in any other process of law.

  
**(DEEPIKA THAKRAN)**

**Link MM to Duty MM-II**

**West/ THC/Delhi**

FIR No. 141/20

PS Tilak Nagar

U/s 379/356 IPC

State Vs. Tajinder Singh

24.08.2020

Present: Ld. APP for the State.

Sh. Bhupinder Singh Ld. Counsel for accused/ applicant.

In the reply filed by IO it has come that accused person has already been released vide order dated 08.07.2020. Let a letter be sent to concerned jail superintendent for seeking clarifications qua release of accused and further that now in which case FIR accused is behind the bars, if any.

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distl. THC, Delhi  
24.08.2020.

FIR No. 388/20

PS Tilak Nagar

U/s 379/356 IPC

State Vs. Tajinder Singh

24.08.2020

Present: Ld. APP for the State.

Sh. Bhupinder Singh Ld. Counsel for accused/ applicant.

In the reply filed by IO it has come that accused person has already been released vide order dated 08.07.2020. Let a letter be sent to concerned jail superintendent for seeking clarifications qua release of accused and further that now in which case FIR accused is behind the bars, if any.

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

101/20

PS Tilak Nagar

U/s 379/356 IPC


State Vs. Tajinder Singh

24.08.2020

Present: Ld. APP for the State.

Sh. Bhupinder Singh Ld. Counsel for accused/ applicant.

In the reply filed by IO it has come that accused person has already been released vide order dated 08.07.2020. Let a letter be sent to concerned jail superintendent for seeking clarifications qua release of accused and further that now in which case FIR accused is behind the bars, if any.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.



FIR No. 387/20

PS Tilak Nagar

U/s 379/356 IPC


State Vs. Tajinder Singh

24.08.2020

Present: Ld. APP for the State.

Sh. Bhupinder Singh Ld. Counsel for accused/ applicant.

In the reply filed by IO it has come that accused person has already been released vide order dated 08.07.2020. Let a letter be sent to concerned jail superintendent for seeking clarifications qua release of accused and further that now in which case FIR accused is behind the bars, if any.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

FIR No. 605/20

PS Tilak Nagar

U/s 188,269,270,34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F  
Act

State Vs. Ezennaka David

24.08.2020

Present: Ld. APP for the State.

Sh. Gaurav Chandhok Ld. Counsel for accused (through VC).

This bail application has been filed on behalf of accused Ezennaka David in the above mentioned case FIR wherein it is submitted that accused has no connection with the present offence and he has been falsely implicated in the present case and she is a refugee. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the co-accused Enestin Manyi had presented herself to be the manager of eating house and eating house was found operational at 03.00 a.m. in the night and accused Ezennaka David alongwith seven other foreigners was also found present in the eating house and none of them presented their passport and visa. It is further mentioned that accused had taken the said property on rent and if she is enlarged on bail she may not appear before the court. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he


changes the same.

4. He will not commit the same offence in future.

5. He will furnish the details of her present address as well as temporary address where she has resided in the last six months and is intending to reside in near future as well as her identity proofs to the IO forthwith.

Application in hand is disposed of. Copy of this Order be given dasti to IO and Ld. Counsel for accused/ applicant via email by the Assistant Ahlmad of the court of Ld. Duty MM-II.

Ahlmad is directed to send the record to concerned court.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

IN THE COURT OF LD MM T



FIR No. 0556/20

PS Moti Nagar

U/s 380/454/34 IPC

State Vs. Mohd. Israfil

24.08.2020

Present: Ld. APP for the State.

Sh. Basant Kumar Gupta Ld. Counsel for accused.

This bail application has been filed on behalf of accused Mohd. Israfil in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 13.08.2020. It is further stated that accused is in JC since 13.08.2020 and accused is sole bread earner of his family and investigation in the present case has already been completed. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the stolen case property has been recovered from the possession of accused and accused has made disclosure statement about his involvement in five other cases. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same offence in future.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused



Arinad is directed to send the record to concerned court.

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Dist. THC, Delhi  
24.08.2020.

State Vs. Challan No.  
DL-188040200810084353  
DL-18804040200810083  
Vehicle No. DL-8CAR9484  
Circle MTC

24.08.2020

Present : Ld. APP for State.

Sh. Anil Kumar Id. Counsel for applicant.

Reply not filed.

Let the same be called for 25.08.2020.

Ld. Counsel also submits that the applicant is also not present  
alongwith document.

Accordingly, be listed for tomorrow.

Put up on 25.08.2020.

  
(DEEPIKA THAKRAN)

Link MM to Duty MM-II

West/ THC/Delhi

24.08.2020

FIR No. 164/19

PS Rajouri Garden

State Vs. Ram Babu Awasthi

24.08.2020

Present: Ld. APP for the State.

Sh. U.N. Tripathi Ld. Counsel for complainant with complainant in

person.

This is an application seeking directions to IO to file status report in the abovesaid case FIR. Let status report be called forthwith for 26.08.2020.

(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.



41

E FIR No. 0800/20  
PS Tilak Nagar  
State Vs. Deepak & Ors.

22.08.2020

Present: Ld. APP for the State.  
Both accused are stated to be in JC.  
Substitute IO HC Rameshwar in person.

He has moved an application for conducting TIP proceedings.

Let the same be put up before concerned Duty MM for

24.08.2020.

Kishan Kumar  
Duty MM/WEST, THC  
22.08.2020

24-08-2020

197. Ld. APP for State.  
IO/HC Rameshwar in person.

IO submits that complainant is not available for today due to ill health of his father.

on request of IO be put up before concerned Duty MM on 05-09-2020

①

महानगर दफ्तरी, महिला कोर्ट-01  
Metropolitan Magistrate/Mahila Court-01

24-08-2020

FIR No. 302/20

PS Ranjit Nagar

U/s 186/188/332/353/269/270/34 IPC and 3 Epidemic Disease Act.

State Vs. Harmeet Singh

24.08.2020

Present: Ld. APP for the State.

Sh. S.P.S Yadav Ld. Counsel for accused.

This bail application has been filed on behalf of accused Harmeet Singh in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 19.08.2020. It is further stated that accused is having clean antecedents and never involved in any criminal case. It is further stated that no purpose will be served by keeping the accused in custody. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the accused had misbehaved with Ct. Shyam Singh during his duty hours and he also gave beatings to Ct. Shyam Singh due to which he got simple injuries and his shirt was got torn. It is further stated that if he is enlarged on bail he may threat the complainant and he can repeat the same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. The apprehension of the complainant as to the threats can be done away with by imposing the conditions on the applicant while enlarging him on bail. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.

3. He will furnish his fresh address on record as and when he changes the same.

4. He will not commit the same offence in future.


Bailbonds are furnished and accepted. Original ID and solvency proof of surety seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

Ahlmad is directed to send the record to concerned court.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

IN THE HON'BLE  
DISTT. CENTRAL  
IN THE MATTER OF :  
STATE

21/8/20

SHO to report

24/8/20

1270/3-  
EPIDEM

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J.  
18.



FIR No. 373/20

PS Mundka

U/s 394 IPC

State Vs. Himanshu

24.08.2020

Present: Ld. APP for the State,

Sh. Rajendra Kumar Kasana Ld. Counsel for accused.

This bail application has been filed on behalf of accused Himanshu in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 25.07.2020. It is further stated that accused is having clean antecedents and never involved in any criminal case. It is further stated that the accused is sole bread earner of his family. It is further stated that no purpose will be served by keeping the accused in custody. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the stolen mobile phone was recovered from the possession of accused and if he is enlarged on bail he can repeat the same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.


In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same offence in future.

Accordingly, the application stands disposed of.

Copy of this order be sent to the Id. Counsel for accused via  
email.

Ahlmad is directed to send the record to concerned court.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

FIR No. 802/20

PS Ranhola

U/s 33 DE Act

State Vs. Neetu Singh

24.08.2020

Present: Ld. APP for the State.

Sh. Praney Abhishek Ld. Counsel for accused.

This bail application has been filed on behalf of accused Neetu Singh in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 23.08.2020. It is further stated that recovery has already been effected and no purpose will be served by keeping the accused in JC. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the alleged recovery has been effected from the possession of accused. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount subject to following conditions:-

1. She will not tamper the evidence or intimidate any of the witnesses.
2. She shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. Shee will furnish his fresh address on record as and when she changes the same.
4. She will not commit the same offence in future.

Bailbonds are furnished and accepted. Original ID and solvency proof of surety seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.



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Date when it ...  
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24.08.2020

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**FIR No.020732/2020**  
**PS: Moti Nagar**  
**State Vs. Unknown**  
**Vehicle No. DL-6SAW-3873**

**24.08.2020**

This is an application for release of vehicle i.e. Vehicle No. DL-6 SAW-3873 moved by registered owner.

Present : Ld. APP for State.

Applicant/ registered owner in person.

Document as to the ownership of Vehicle No. Vehicle No. DL-6 SAW-3873 shown.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is in...

claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL-6 SAW-3873 be released to the RC holder on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchamma and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

*(DEEPIKA TRAKKIAN)*  
Link MM to Duty MM-II  
Wase/PRC/DASHI  
24.08.2020

FIR No. 472/20

PS Tilak Nagar

U/s 25/54/59 A.Act & 411 IPC

State Vs. Sunny

24.08.2020

Present:

Ld. APP for the State.

Sh. G.S. Nagar Ld. Counsel for accused with surety of accused.


Vide order dt. 21.08.2020, Ms. Neetu Nagar, Ld. Duty MM-01, West District has granted bail to accused Sunny subject to furnishing of personal and surety bonds to tune of Rs.15,000/-. In compliance of said order bailbonds are furnished and accepted. Original ID and solvency proof of surety seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.



NO. 308/20  
PS Ranjeet Nagar  
U/s 302/411/34 IPC  
State Vs. Praveen  
24.08.2020

Present:

Ld. APP for the State.

Sh. Anil Kumar Ld. Counsel for accused with surety in person.


Vide order dt. 23.08.2020, Sh. Abhinav Pandey Ld. Duty MM,

West District has granted bail to accused Praveen subject to furnishing of personal and surety bonds to tune of Rs.20,000/- each. In compliance of said order the said bail bond has already been furnished and sent for the verification of surety and solvency proof. Bail bond verification report is received and same is verified. The original ID pool and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law. Release warrant be prepared accordingly.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.

FIR No. 306/20  
PS Ranjeet Nagar  
U/s 392/411/34 IPC  
State Vs. Praveen  
24.08.2020

सुश्री दीपिका ठाकरण  
Ms. DEEPIKA THAKRAN  
महानगर न्यायाधीश, महिला कोर्ट-04  
Metropolitan Magistrate (Female Court-04)  
परिचय जिला/नॉक/डिस्ट्रिक्ट  
कमरा संख्या-252, द्वाितीय तल  
Room No. 252, 2nd Floor  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

Present: Ld. APP for the State.

Sh. Anil Kumar Ld. Counsel for accused with surety in person.

Vide order dt. 23.08.2020, Sh. Abhinav Pandey Ld. Duty MM,

West District has granted bail to accused Praveen subject to furnishing of personal and surety bonds to tune of Rs.20,000/- each. In compliance of said order the said bail bond has already been furnished and sent for the verification of surety and solvency proof. Bail bond verification report is received and same is verified. The original ID poof and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law. Release warrant be prepared accordingly.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and

copy of the same be also sent to jail superintendent for compliance.



— Sd —  
(DEEPIKA THAKRAN)  
Duty MM- II (Mahila Court-04)  
West Distt. THC, Delhi  
24.08.2020.